

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P.NO.77/96 in OA.NO.1129/94

Friday this the 5th day of December, 1997

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri P.P.Srivastava, Member (A):

L.P.Raja & Ors.

By Advocate Shri B.Ranganathan ... Applicant  
V/S.

S.K.Mallick,  
Dy.Director General,  
Dte.of Supplies & Disposals,  
5th Floor, New C.G.O.Building,  
New Marine Lines, Mumbai.

By Advocate Shri S.S.Karkera  
for Shri P.M.Pradhan, CGSC ... Respondents

Tribunal's Order

M.P.No.482/97 filed by the respondents  
for condonation of delay in filing the reply. The  
reply shall be taken on record. Leave granted to  
the applicant to file rejoinder within four weeks.

2. C.P.No.77/96. This is a petition for  
contempt alleging that the respondents have not  
complied with the interim order dated 18.8.1995  
passed by this Tribunal in OA.NO.1129/94.

After hearing both sides, we do not find  
that any ground is made out for taking any action for  
contempt. The only direction in the interim order was  
that all the promotions here in after shall be subject  
to the result of the OA. There is no allegation that  
this order was violated. The learned counsel for the  
applicant submits that the interim order was not for

preparation of seniority list. If the applicant so advised, he can file a fresh M.P. in the OA for necessary direction regarding preparation of seniority list.

3. List the case on 2.1.1998 for orders on M.P.NO. 25/97.

  
(P.P. SRIVASTAVA)

MEMBER (A)

  
(R.G. VAIDYANATHA)

VICE CHAIRMAN

mrj.

dd. 5/12/97  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 15/12/97

  
25/12/97